



Union Territory of Jammu and Kashmir
Social Welfare Department
Civil Secretariat, J&K.

NOTIFICATION

Jammu, 20th August, 2021

S.O 299 .-Whereas, the use of Aadhaar as an identity document for delivery of services or benefits or subsidies simplifies the Government delivery processes, brings in transparency and efficiency, and enables beneficiaries to get their entitlements directly in a convenient and seamless manner by obviating the needs to produce multiple documents to prove one's identity; and

Whereas, the Social Welfare Department is administering the **Ladli Beti** which is a **social assistance scheme meant for new born girl child of Union territory of Jammu and Kashmir aimed at reversing the alarming trend of declining child sex ratio**, which is being implemented through the **Mission Director, ICDS, J&K**; and

Whereas, under the Scheme, **social assistance scheme meant for new born girl child of Union Territory of Jammu and Kashmir aimed at reversing the alarming trend of declining child sex ratio** is provided to the new born child by the Implementing Agency as per the extant Scheme guidelines; and

Whereas, the aforesaid Scheme involves recurring expenditure incurred from the Consolidated Fund of Union Territory of Jammu and Kashmir;

Now, therefore, in pursuance of section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016, the Government of Union territory of Jammu and Kashmir hereby notifies the following namely:

1. (1) A child desirous of availing the benefit under the Scheme shall hereby be required to furnish proof of possession of the Aadhaar number or undergo Aadhaar authentication.
- (2) Any child desirous of availing the benefit under the Scheme, who does not possess the Aadhaar number or, has not yet enrolled for Aadhaar, shall be required to make application for Aadhaar enrolment subject to the consent of his parents or guardians, before registering for the Scheme provided that he is

entitled to obtain Aadhaar as per section 3 of the said Act and such children shall visit any Aadhaar enrolment centre(list available at the Unique Identification Authority of India(UIDAI) (website www.uidai.gov.in) to get enrolled for Aadhaar.

(3) As per regulation-12 of the Aadhaar (Enrolment and Update) Regulations, 2016, the Department through its Implementing Agency, is required to offer Aadhaar enrolment facilities for the beneficiaries who are not yet enrolled for Aadhaar and in case there is no Aadhaar enrolment centre located in the respective Block or Taluka or Tehsil, the Department through its Implementing Agency shall provide Aadhaar enrolment facilities at convenient locations in coordination with the existing Registrars of UIDAI or by becoming a UIDAI Registrar themselves.

Provided that till the time Aadhaar is assigned to the Child benefits under the Scheme shall be given to such children, subject to the production of the following documents, namely:-

- a. if the child has been enrolled after attaining the age of five years(with biometrics collections) his Aadhaar Enrolment Identification slip or of bio-metric update identification slip; and
- b. any one of the following documents, namely:-
 - i. Birth Certificate; or Record of birth issued by the appropriate authority; or
 - ii. School identity card duly signed by the Principal of the school, containing parents names; and
 - iii. Any one of the following documents as proof of relationship of the beneficiary with the parent or legal guardian as per the extant Scheme guidelines, namely:-
 - a. Birth Certificate, or Record of birth issued by the appropriate authority; or
 - b. Ration Card; or
 - c. Ex-Servicemen Contributory Health Scheme (ECHS) Card; or Employees State Insurance Corporation (ESIC) card; or Central Government Health Scheme (CGHS) Card; or
 - d. Pension Card; or
 - e. Army Canteen card; or
 - f. any Government Family Entitlement card; or
 - g. any other document as specified by the Department.

Provided further that the above documents may be checked by an officer specifically designated by the Department for that purpose.

2. In order to provide benefits to the beneficiaries under the Scheme conveniently, the Department through its Implementing Agency shall make all

the required arrangements to ensure that wide publicity through the media shall be given to the beneficiaries to make them aware of the said requirement.

3. In all cases, where Aadhaar authentication fails due to poor biometrics of the beneficiaries or due to any other reason, the following remedial mechanisms shall be adopted, namely:

- a. in case of poor fingerprint quality, iris scan or face authentication facility shall be adopted for authentication, thereby the Department through its Implementing Agency shall make provisions for iris scanners or face authentication along with finger-print authentication for delivery of benefits in seamless manner;
 - b. in case the biometric authentication through fingerprints or iris scan or face authentication is not successful, wherever feasible and admissible authentication by Aadhaar One Time Password or Time-based One-Time Password with limited time validity, as the case may be, shall be offered;
 - c. in all other cases where biometric or Aadhaar One Time Password or Time-based One-Time Password authentication is not possible, benefits under the Scheme may be given on the basis of physical Aadhaar letter whose authenticity can be verified through the Quick Response (QR) code printed on the Aadhaar letter and the necessary arrangement of QR code reader shall be provided at the convenient locations by the Department through its Implementing Agency.
4. Notwithstanding anything contained herein above, no child shall be denied benefit under the Scheme in case of failure to establish her identity by undergoing authentication or furnishing proof of possession of Aadhar number, or in the case of a child to whom no Aadhar number has been assigned, producing an application for enrollment. The benefit shall be given to her by verifying her identity on the basis of other documents as mentioned in Clauses (b) and (c) of the proviso of sub-paragraph (3) of Paragraph I and where benefits are given on the basis of such other documents a separate register shall be maintained to record the same, which shall be reviewed/audited periodically by the Department through its Implementing Agency.

This notification shall come into force from the date of its publication in the official Gazette.

By order of the Government of Jammu and Kashmir.

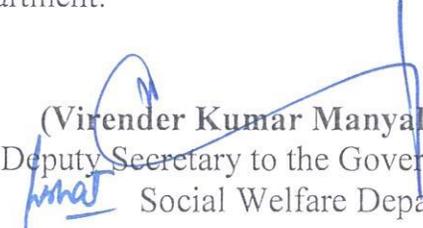
Sd/-
(Sheetal Nanda, IAS)
Secretary to the Government

No.SWD-CTBC/04/2021-02

Dated:- 20 .08.2021

Copy to the:-

1. Ld. Advocate General, J&K.
2. Additional Chief Secretary, H&ME Department.
3. Director General of Police, J&K.
4. All Principal Secretaries to the Government.
5. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
6. Principal Resident Commissioner, J&K Government, New Delhi.
7. Chief Electoral Officer, J&K.
8. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
9. All Commissioner/Secretaries to the Government.
10. Divisional Commissioner, Kashmir/Jammu.
11. Chairperson, J&K Special Tribunal.
12. All Deputy Commissioners.
13. Director General, IMPARD, J&K.
14. Director Information, J&K.
15. All Heads of Departments/Managing Directors/Secretary, Advisory Boards.
16. Secretary, J&K PSC/ Socially & Educationally Backward Classes Commission Backward Classes Commission/SSB.
17. Director, Estates, J&K.
18. Director, Archives, Archaeology & Museums, J&K, Jammu.
19. Secretary, J&K Legislative Assembly.
20. General Manager, Government Press, Jammu/ Srinagar.
21. Private Secretary to the Chief Secretary, J&K.
22. Private Secretary to the Additional Chief Secretary, J&K.
23. Private Secretary to Advisor (F) to the Hon'ble Lieutenant Governor.
24. Private Secretary to Secretary to Government, Social Welfare Department.
25. I/c Website, Social Welfare Department.
26. Stock file.


(Virender Kumar Manyal, KAS)
Deputy Secretary to the Government,
Social Welfare Department